

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2353
ANSWERED ON:16.08.2011
WOMEN PRISONERS
Mahajan Smt. Sumitra

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of women lodged in jails as suspected accused for crimes, State-wise;
- (b) the number of such women who have completed more than six months in the jails and above, State-wise;
- (c) the details of facilities provided by the Government to women in the jails;
- (d) whether the Government has any proposal to constitute separate courts to expedite their cases;
- (e) if so, the details thereof;
- (f) whether the Government proposes to provide training to such women for their skill development under the five year plans; and
- (g) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): As per data compiled by the National Crime Record Bureau (NCRB) at the end of 2009, 10687 undertrial women are lodged in the different jails of the country. Out of which 3821 undertrial women have completed more than six months in jails. A State/UT-wise statement is at Annexure.

(c): "Prison" is a State subject under List-II of the Seventh Schedule to the Constitution and Prison Administration is the responsibility of the respective State Governments. However, in order to provide facilities to the children of women prisoners an advisory dated 15.5.2006 was issued to all States/UTs. On 17.7.2009, a comprehensive advisory covering all aspects of prison administration has also been issued to all States/UTs.

(d) & (e): No Madam. Does not arise.

(f) to (g): An advisory regarding guidelines for education programme for prison inmates has been issued on 15.6.2011 to all States/UTs